

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRLMP.NO. 10572/2007 in CRIMINAL APPEAL NO(s). 604 OF 2006

RANBIR SINGH & ORS.

Appellant (s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for early hearing and office report )

Date: 08/10/2007 This Appeal/petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.V. RAVEENDRAN  
HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Appellant(s) Mr.Naresh Kaushik, Adv.  
Mrs Lalita Kaushik,Adv.

Mr.Satish Dayanandan, Adv.  
Mr.Parag Goyal, Adv.  
Mr.G.S.Pandey, Adv.

For Respondent(s) Mr.Rajeev Guar 'NASEEM', Adv.  
Mr.Rajesh Ranjan, Adv.  
for Mr.T.V.George,Adv.

UPON hearing counsel the Court made the following  
ORDER

The appellants are in custody.

Post the appeal at an early date.

CRLMP is disposed of accordingly.

(G.V.Ramana)  
Court Master

(Radha R.Bhatia)  
Court Master